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Govt. increases maximum gratuity limit to Rs. 20 Lakhs

Government vide [notification S.O. 1420 \(E\) dated 29.03.2018](#) increased the limit of amount of gratuity payable to an employee under sub-section (3) of section 4 of the Payment of Gratuity Act, 1972 (39 of 1972) from from the existing limit of Rs. 10 Lakh to Rs. 20 Lakhs.

MINISTRY OF LABOUR AND EMPLOYMENT NOTIFICATION

New Delhi, the 29th March, 2018

S.O. 1420 (E).—In exercise of the powers conferred by sub-section (3) of section 4 of the Payment of Gratuity Act, 1972 (39 of 1972), the Central Government hereby specifies that the amount of gratuity payable to an employee under the said Act shall not exceed twenty lakh rupees.

[No. S-42012/02/2016-SS-II]
MANISH GUPTA, Jt. Secy.

List of Recent Gratuity Related Notification

Title	Notification No.	Date
Payment of Gratuity (Amendment) Act, 2018 applicable from 29.03.2018	Notification No. S.O. 1419(E).	29/03/2018
Govt. increases maximum gratuity limit to Rs. 20 Lakhs	Notification No. S.O. 1420 (E).	29/03/2018
Govt notifies maximum maternity leave of 26 weeks for Gratuity	Notification No. S.O. 1421 (E)	29/03/2018
President assents Payment of Gratuity (Amendment) Act, 2018	NO. 12 OF 2018	29/03/2018

Date: 2018-03-29